

By e-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-156/2007/7292/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri A. M. Md. Mahiuddin,  
Chief Judicial Magistrate-cum-  
I/C District and Sessions Judge,  
Baksa, Mushalpur.

Dated Guwahati the 21<sup>st</sup> December, 2018.

Sub: **Permission to leave the station.**

Ref:- Your letter No.DJ/BAK/4079/2018/E Dated the 21<sup>st</sup> December 2018

Sir,

With reference to the above, I am directed to inform you that your prayer for permission to leave the Station w.e.f. the evening of 21.12.2018 (after court hours) till the morning of 24.12.2019 has been ~~granted/rejected~~ granted. Shri Binod Prasad, Judicial Magistrate 1<sup>st</sup> Class, Baksa has been allowed remain in charge of the Court and Office of the District & Sessions Judge as well as Chief Judicial Magistrate, Baksa, Mushalpur during your absence.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-156/2007/7293-1A, dated 21.12.18 7294 Bln

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. Shri Binod Prasad, Judicial Magistrate 1<sup>st</sup> Class, Baksa.

Sd/-  
**JT. REGISTRAR (VIGILANCE)**